

Corrected

ITEM NO.27

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14291/2024

[Arising out of impugned final judgment and order dated 22-05-2024 in CR MBA No. 2812/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

UNION OF INDIA

Petitioner(s)

VERSUS

MAN SINGH VERMA

Respondent(s)

Date : 04-12-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL  
HON'BLE MR. JUSTICE SANDEEP MEHTAFor Petitioner(s) Mr. Satya Darshi Sanjay, A.S.G.  
Mr. Rajat Nair, Adv.  
Ms. Swati Ghildiyal, Adv.  
Mr. Santosh Kr., Adv.  
Ms. Priyanka Terdal, Adv.  
Mr. Digvijay Dam, Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Service of notice is reported to be completed upon the respondent but no one has put an appearance.

In view of the above, we appoint Mr. Pijush K. Roy, Senior Advocate as Amicus Curiae to the matter.

Registry is directed to handover copy of paper book to him

within a period of one week.

In the meantime, learned counsel for the petitioner is permitted to serve the respondent by dasti notices for which necessary steps to be taken within one week.

(KANCHAN CHOUHAN)  
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)  
COURT MASTER (NSH)

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